

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-731(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

Punj Llyod Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 09.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the CoC

Mr. Ankur Mittal, Ms. Meera Murali & Ms. Jasveen Kaur, Advs.

For the Applicant

Ms. Sayaree Basu Mallik & Mr. Jayant Mehta, Advs.

ORDER

CA-1526(PB)/2019

The present application has been filed without making any claim before the Resolution Professional. Such type of applications is not maintainable because the law on the subject in large number of cases by now stands settled and the RPs are expected to act in accordance with law. It is only in cases where the RP acts against law that intervention by the Adjudicating Authority would be warranted. We relegate the applicant to file claim before the RP.

CA-1526(PB)/2019 stands disposed of.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K MOHAPATRA)
MEMBER (TECHNICAL)